

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
(O.A No. 522/2022)**

In the matter of:

Bhushan Kumar

....Applicant

Versus

Govt. of NCT of Delhi

...Respondent

N.D.O.H: 25.01.2023

**INDEX**

<b>Sr. No</b>	<b>Contents</b>	<b>Page No.</b>
1.	Action Taken Report	1
2.	Sealing Order	2
3.	Challan	3
4.	DD Entry of PS Prasad Nagar	4
5.	Photographs before and after sealing	5-12

New Delhi

Dated : 24.01.2023

  
24/01/2023  
**SUB DIVISIONAL MAGISTRATE  
KAROL BAGH**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
(O.A No. 522/2022)**

In the matter of:

Bhushan Kumar

....Applicant

Versus

Govt. of NCT of Delhi

...Respondent

**ACTION TAKEN REPORT ON BEHALF OF THE DISTRICT MAGISTRATE (CENTRAL), IN  
COMPLIANCE OF THE ORDER DATED 02.09.2022**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 02.09.2022 and was pleased to constitute a Joint Committee comprising of DPCC and Deputy Commissioner (Central) to verify the factual position and take action against the illegal scrap unit being operated in residential area of Dev Nagar, Pyarelal Road, Karol Bagh, New Delhi.
2. That the then SDM, Karol Bagh was transferred on 01/11/2022 to District South West, Revenue Department, GNCT of Delhi.
3. The current SDM, Karol Bagh joined on 04/11/2022, as soon as he joined the dates for General Election MCD-2022 were announced.
4. The SDM (Karol Bagh) is also Returning Officer, AC-23 (Karol Bagh), he had to attend to the duties of Returning Officer, immediately upon his joining. The Election process continued till the 15<sup>th</sup> of December, 2022.
5. As soon as, the Election work was over the various works which had piled up due to the elections also had to be cleared.
6. A team consisting of SDM(Karol Bagh), Tehsildar (Karol Bagh) and others inspected the polluting unit on 24.01.2023 and found that it was not just functional but also encroaching upon the footpath across the road and had not even deposited the penalty of Rs. 40,000/- (E.C imposed by the DPCC)
7. The unit was sealed by the SDM, Karol Bagh immediately.(ANNEXURE-I)
8. The local police authorities were also informed of the sealing and the report has been lodged vide GD No.0039A dated 24.01.2023. (ANNEXURE-II)
9. Apart from this, a challan of **Rs. 1,00,000/- (Rupees One Lac Only)** was also imposed for encroaching upon the public land i.e. footpath across the road as well as the area in front of his shop as well as causing air and noise pollution. (ANNEXURE-III)
10. Photographs of the shop are also annexed for the kind perusal of the Hon'ble NGT.(ANNEXURE-IV)

This issues with the prior approval of District Magistrate (Central)

  
24/01/2023  
**SUB DIVISIONAL MAGISTRATE  
KAROL BAGH**



2

**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (KAROL BAGH)**  
**GOVT OF N.C.T OF DELHI**  
**OLD BUILDING PWD, FLATTED FACTORIES COMPLEX,**  
**JHANDEWALAN, NEW DELHI-110055**  
Ph: 011-23559400 email id: [karolbaghsdm@nic.in](mailto:karolbaghsdm@nic.in)

File No. SDM/KB/2023/ 463-466

Dated: 24/01/2023

**SEALING ORDER**

**WHEREAS**, an order was received from the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide original application No. 522/2022 in the matter of Hon'ble NGT O.A No. 522/2022 in the matter "Bhushan Kumar V/s Govt. of NCT of Delhi regarding illegal scrap and welding unit in the residential area of Dev Nagar, Pyarelal Road, Karol Bagh, New Delhi-110055.

**AND WHEREAS**, an order of Hon'ble NGT was issued under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, U/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and U/s 5 of the Environment (Protection) Act, 1986 read along with Hazardous Waste Rules, 2016 as amended a Show Cause Notice was issued by **Delhi Pollution Control Committee letter No. DPCC/CMC-VII/E-135166/NGT OA 522/2022/1154-55 dated 27/12/2022** alleging that you have failed to comply with directions made by the DPCC and also failed to pay E.C/Penalty of Rs. 40,000/-(Forty Thousand Rupees Only) imposed upon you.

**THEREFORE**, in pursuance of the above said orders of the Hon'ble National Green, Tribunal, Principal Bench, New Delhi vide original application No. 522/2022, and due to the non payment of the E.C/Penalty of Rs. 40,000/-(Forty Thousand Rupees Only) the Scrap Shop, at 14-B/28, Pyarelal Road, Karol Bagh, New Delhi-110055 is hereby sealed with immediate effect.

  
(SHAKTI BANGAR)

SUB-DIVISIONAL MAGISTRATE  
KAROL BAGH: DELHI

To,

**Sh. Chajju Ram s/o Sohal Lal**  
14B/28, Pyarelal Road, Karol Bagh,  
New Delhi-110055

F. NO. SDM/KB/2023/

Dated:-

Copy to:-

1. The SHO, Prasad Nagar with the direction to keep vigil on the above sealed unit so that the seal is not tampered

Copy for information to-

1. PA to DM (Central), 14, Daryaganj, Delhi
2. The EE, CMC-VII, DPCC, GNCT of Delhi, ISBT, Kashmere Gate, Delhi

  
(SHAKTI BANGAR)

SUB-DIVISIONAL MAGISTRATE  
KAROL BAGH: DELHI



3

**OFFICE OF THE SUB DIVISIONAL MAGISTRATE (KAROL BAGH)  
GOVT OF N.C.T. OF DELHI,  
OLD BUILDING PWD, FLATTED FACTORIES COMPLEX,  
JHANDEWALAN, NEW DELHI-110055  
(Ph: 011-23559400 E-mail id:-karolbaghsdm@nic.in)**

F.No. SDM/KB/2022/NGT/ 457-58

Date: 24/01/23

**ORDER**

**Whereas**, the National Green Tribunal has fixed compensation to be paid for violation in terms of Section 15 of Environment Protection Act 2010 for polluting the environment. Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

**And whereas**, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

**And whereas**, it is observed that Sh./Ms Chagu Ram has been found and undertaking the activity of open scrap on Road at 14/B-28, Paryate Lal Rd, KB, ND-05 on 24/01/23 at 1135 AM/PM which is causing Environmental Pollution in violation of the order of NGT.

**Now, therefore**, in pursuance of NGT Order, I Shakti Bangar, Sub Divisional Magistrate, (Karol Bagh) order that Chagu Ram is liable to pay compensation of Rs. 1,00,000/- (in words) ONE LACK Rupees Only for Polluting environment to be paid by Banker Cheque/Demand draft in favour of "**Delhi Pollution Control Committee**" and deposited at O/o DPCC and copy of receipt to be submitted in the O/o Sub Divisional Magistrate (Karol Bagh) New Delhi, within 03 (three days) of receipt of this notice. Non-compliance shall be treated as contempt of Hon'ble National Green Tribunal's order and shall be viewed seriously.

SUB DIVISIONAL MAGISTRATE (KAROL BAGH)  
DISTRICT CENTRAL



  
Concerned Person/Violator/Manager/Caretaker

**Copy to:**

1. Member Secretary DPCC, ISBT Building, Kashmere Gate, Delhi
2. PA to District Magistrate, Central District, New Delhi

# GENERAL DIARY

District : CENTRAL (DELHI) P.S./Section: PRASAD NAGAR

GD No. 0039A

Date: 24/01/2023

Time: 14:28:05

Entry Made For :

Rank / Name / PIS No. of Police

Officer :

ASSISTANT SUB-INSPECTOR / SATISH KUMAR / 28932170

GD Type(s) : Arrival , Information

GD Subject: Arrival, Information PCR Call Vide GD No.36A

### GD Brief :

इस समय दर्ज है कि मन ASI Vide GD No.36A मिलने पर मन ASI मय हनराही Ct. Kuldeep No.987/C जाय नौका इतला Pyare Lal Road, 14-B/28 Dev Nagar पहुँचे जहाँ पर श्री शक्ति बांगर SDM साहब Karol Bagh, Delhi अपने Staff के साथ मुलाकी हुए जो SDM साहब ने GD No.43A Dated 20.03.2022 U/s 133 Cr.P.C के संदर्भ में कार्यवाही करते हुए Shri Chajju Ram S/o Sohan Lal R/o Shop No.14B/28, Main pyare Lal Road, Dev Nagar Delhi की दुकान को शील किया शील के दौरान किसी तरह का कोई विरोध व कोई शोर शराबा नहीं हुआ व शांति पूर्ण हुई। तमाम हालात जनाब SHO साहब को बतलाये गये व स्पष्ट इतलान दर्ज CCTNS की गई।

NOTE: COMPUTER COPY

Signature

ASSISTANT SUB-INSPECTOR / SATISH KUMAR / 28932170















